

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/187/2018 in
ORIGINAL APPLICATION NO. 060/95/2018**

Chandigarh, this the 11th day of February, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Kashmir Singh Bharti, son of late Shri Gurbhagat Singh age 62 years, resident of House No. 185, NFL Enclave, Sector 48-A, Chandigarh 160048.

....Petitioner

(By Advocate: Shri K.B. Sharma)

VERSUS

Jatinder Yadav, Secretary, Department of Sports, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh-160009.

....RESPONDENTS

(By Advocate: Shri Arvind Moudgil)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. Moudgil, learned counsel appearing on behalf of respondent has produced a copy of order dated 6.2.2019 passed by the respondent department in furtherance to order of this Tribunal, which is taken on record. He submitted that in view of the order passed by the respondent department this C.P. has been rendered infructuous and may be disposed of as such. The other side has no objection.

2. Therefore, the C.P. is closed as having been satisfied. Notice issued is discharged.

(P.GOPINATH)
MEMBER (A)

Dated: .01.2019 11
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(SANJEEV KAUSHIK)
MEMBER (J)

